

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

D.B. Civil Writ Petition No. 4898/2022

Doli Mandir Sri Mahadev Ji (Pahadeshwar Mahadev), Ludrada
Tehsil Siwana, District Barmer Through Its Devotee Shri Vikram
Singh

-----Petitioner

Versus

1. District Collector, Barmer.
2. Sub Division Officer, Siwana, District Barmer.
3. Tehsildar, Siwana, District Barmer.
4. Datnarayan Giri Baba S/o Unknown, Resident Of Present
Residing At Pahadeshwar Mahadev Temple, Ludrada,
Tehsil Siwana, District Barmer.

-----Respondents

For Petitioner(s) : Mr. Moti Singh
For Respondent(s) : -----

**HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE VINOD KUMAR BHARWANI**

Order

26/04/2022

The petitioner Vikram Singh claiming to be a devotee of Doli
Mandir Sri Mahadev Ji (Pahadeshwar Mahadev) Ludrada, Tehsil
Siwana, District Barmer has approached this Court by way of this
writ petition for ventilating following grievances:-

"a) By an appropriate, writ, order or direction may
kindly be issued and the respondent revenue
authorities may kindly be directed to remove the
encroachment/illegal possession of the respondent
No.4 from the land of Khasra No.213,305 &203 of
Village Ludrada, Tehsil Siwana, District Barmer.

b) By an appropriate, writ, order or direction may kindly be issued and the respondent Sub Division Officer may kindly be directed to vacate the premises of Temple Sri Pahadeshwar Mahadev Ji, village Ludrada from the illegal occupation of the respondent No.4 and the respondent Sub Division officer may kindly be directed to make a proper arrangement for management of the temple, deity and the land of the temple of Sri Pahadeshwar Mandir, Village Ludrada.

c) By an appropriate, writ, order or direction may kindly be issued and the respondent No.4 may kindly be restrained to raise any new construction in the temple premises of Sri Pahadeshwar Mandir, Village Ludrada and further the respondent No.4 may restrain to remove, demolish, destroy any existing construction of the temple premises including the historical entrance pole of the temple Sri Pahadeshwar Mandir situated upon Khasra No.203 of Village Ludrada.

d) That any other relief, which this Hon'ble Court deems fit, by which the petitioner may get full justice may also be allowed."

The petitioner claims that before approaching this Court, he submitted a detailed representation to the State Government but no response has been given to the issues agitated by him.

Shri Moti Singh, learned counsel submits that the State Government has issued guidelines dated 7.12.2009 to deal with such situations and the SDO concerned has been made a Chairman of the Committee to look after the matters covered by the guidelines.

A perusal of the documents filed along with the writ petition indicates that the petitioner has till date not addressed a dedicated representation to the SDO concerned in the light of the aforesaid guidelines and has instead filed, representations to the Chief Minister, Rajasthan, Jaipur and Principal Secretary, Devasthan Department. Manifestly thus, the petitioner has been climbing up the wrong tree for ventilating his grievances. He is

relegated to file a representation to the SDO concerned, who shall consider the same in the light of the guidelines referred to supra expeditiously.

With the above observations, the writ petition is disposed of.

(VINOD KUMAR BHARWANI),J

(SANDEEP MEHTA),J

46-RP/-

RAJASTHAN HIGH COURT



सत्यमेव जयते